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**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION No.652 / 2019

Date of Decision : 13.03.2020.

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N. SINGH, MEMBER (J)**

Shri Ghanshyam Singh Bhandari,
Son of Kunwar Singh Bhandari, Age 44 years,
working as Assistant , SEEPZ- SEZ, Mumbai.
R/at B-1/6, SEEPZ Staff Quarters, MIDC
Central Road, Andheri (E), Mumbai 400 093.

...Applicant

(Advocate Shri Vicky Nagrani)

VERSUS

1. The Development Commissioner ,
SEEPZ- Special Economic Zone,
Andheri (E), Mumbai 400 096.

... Respondent

(Advocate Shri R.R. Shetty)

ORDER (Oral)

Per : R.N. Singh, Member (J)

Heard Shri Vicky Nagrani, learned counsel for the
Applicant and Shri R.R. Shetty, learned counsel for the
Respondents.

2. In the present case, the Applicant has challenged
the order No.74/2019 dated 20.09.2019 (Annex.A-1) vide
which the applicant who is working as Assistant has
been placed at the disposal of Development
Commissioner MIHAN-SEZ, Nagpur on administrative

ground purely on temporary basis with immediate effect till further orders and he has been relieved for joining at the new place.

3. Shri Nagrani, learned counsel at the outset submits that in accordance with the relevant rules/policy, the life of temporary transfer is six months and therefore the posting of the applicant at MIHAN-SEZ, Nagpur is likely to expire by 19.03.2020 and the respondents have not passed any further orders about further stay of the applicant at the new place. Per contra, Shri Shetty, learned counsel for the respondents disputes the same and states that the impugned order nowhere says that the same has been passed only for 180 days.

4. Be that as it may. If as per the applicant himself the life of the present impugned transfer order is only upto 19.03.2020, we dispose of the OA with liberty to the respondents to take a fresh call about the posting of the applicant after 19.03.2020, if so required under the relevant Rules/guidelines and if at all the applicant is aggrieved by such decision of the respondents, the applicant shall be at liberty to agitate the same in accordance with law.

5. The OA is disposed of in the aforesaid terms. MA No.37/2020 stands closed. However, in the facts and circumstances, no order as to costs.

(R.N. Singh)
Member(J)

(Dr. Bhagwan Sahai)
Member (A)

dm.

JD
16/09/2020

